


**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY MEMBER - (TECHNICAL)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 29.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No. 295 /9//HDB/2017
NAME OF THE COMPANY	BSCPL Infrastructure Private Limited
NAME OF THE PETITIONER(S)	Hill & Smith Infrastructure Products India Pvt Ltd
NAME OF THE RESPONDENT(S)	BSCPL Infrastructure Private Limited
UNDER SECTION	Sec 9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Mr. Ojaswi . M	Advocate	ojaswi@tempuslaw.co.in 9030198783	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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Sl.No.2

CP(IB) No. 295/9/HDB/2017

In the matter of Hill & Smith Infrastructure Products India Pvt Ltd vs BSCPL
Infrastructure Private Limited

Date of order: 29.01.2018

ORDER

Heard Shri Ojaswi M, Ld. Counsel for the Petitioner and Shri Lokesh Agarwal,
Ld. Counsel for the Respondent.

The Ld. Counsel for the Petitioner is not ready to argue the case even though
the case is listed for admission in November, 2017. It shows the Petitioner is
not interested to argue the case. Therefore, there is no other alternative for
the Tribunal except to adjourn the matter. The Ld. Counsel for the
Respondent has also not filed his reply so far. Therefore, they are not
interested in opposing the Petition. Post the case on 16.03.2018.

Member (T)

Member (J)